

[श्री पायस टिकी]

आसाम की माननीय सदस्या ने कहा है की चाय बगीचों में काम करने वाले आदिवासियों को, जिन में ज्यादातर छोटा-नागपुर के आदिवासी हैं, उन को आसाम सरकार ने शडयूल्ड ट्राइब्स का दर्जा नहीं दिया है। यह बड़े दुःख की बात है। मैं आशा करता हूँ कि मंत्री महोदय इस तरफ़ ध्यान देंगे और सदन को आश्वासन देंगे कि उन को शडयूल्ड ट्राइब्स का दर्जा अति शीघ्र मिल जाएगा। और वे आसाम सरकार में उचित प्रतिनिधित्व कर सकेंगे।

मैं मंत्री महोदय से यह भी अर्ज़ करूँगा— यदि उन को फुरसत हो तो एक बार किसी चाय बागान का दौरा करें और वहाँ की स्थिति का अध्ययन करें। हिन्दी जो हमारी राष्ट्र भाषा है, उस को सारे देश में फैलाने का श्रेय भी शायद हमारे मजदूरों को ही है, लेकिन सरकार की ओर से उन की उचित शिक्षा-दीक्षा की व्यवस्था नहीं हुई है। मजदूरों ने विशेष करके छोटा-नागपुर, उड़ीसा, मध्य प्रदेश और अन्य सभी प्रान्तों के मजदूरों ने अपनी मातृभाषा को छोड़कर हिन्दी को पूरे दिल से अपनाया है पर दुःख की बात है कि इन मजदूरों के बच्चों को हिन्दी माध्यम से शिक्षा दीक्षा देने का सरकार की ओर से अभी तक कोई ठोस कदम नहीं उठाया गया है। सरकार मजदूरों को हिन्दी पढ़ाना शुरू करे, आफिसरों को नहीं। हमारे मजदूर भाई अभी तक गुलामी की डोरी में बन्धे हुए हैं। मैं आशा करता हूँ कि मंत्री महोदय जो विषय मैंने यहाँ पर उठाया है, उन पर ध्यान देंगे और इस सदन को उचित आश्वासन दोगे।

13.04 hrs.

BUSINESS OF THE HOUSE

MR. SPEAKER: Now, the Minister will reply after lunch. Then the other discussion we can take up at 2.30 and go on till 3 p.m. when we will take

up both the motions regarding unemployment, for which 3½ hours are allotted.

The discussion on SC & ST report will be adjourned in the sense that it will be taken up and continued later, if the House has no objection.

SHRI HARI VISHNU KAMATH (Hoshangabad): On a point of clarification. The motion on unemployment, I believe, has been allotted two hours.

MR. SPEAKER: We will take it up at 3 O'clock. The other motion, Mr. Chandrappan's motion is given 1½ hours. We shall continue with both of them together. We can discuss together the motions of Shri Jyotirmoy Bosu and Shri Chandrappan. These arise from the same subject.

(Interruptions)

Of course it is in the hands of the House to decide one way or the other. This Bill is likely to be finished by 2.30 P.M. We shall take up the Report at 2.30 P.M. and we shall go on till 3 O'clock.

श्री विनायक प्रसाद यादव (सहरसा) : अध्यक्ष महोदय, इस बिल को पब्लिक ओपीनियन के लिये सर्कुलेट करने का मेरा अमेंडमेंट है।

MR. SPEAKER: The present estimate is that this Bill will be finally decided by about 2.30 P.M.

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND LABOUR
(SHRI RAVINDRA VARMA): As has been put down in the Order Paper, the two motions—One of Shri Jyotirmoy Bosu and another of Shri C. K. Chandrappan—are scheduled to be taken up at 2.30 P.M., on the advice of the Business Advisory Committee. That was accepted by this

House. Of course, the House is sovereign and can decide on a change. But it will be rather strange if we decide not to take up these motions at 2.30 P.M.

MR. SPEAKER: We will be suggesting that this may be taken up at 3 O'Clock if the House so agrees.

SHRI P. K. DEO (Kalahandi): There is no quorum.

MR. SPEAKER: We should not go into these technicalities. I have no objection to decide after we re-assemble. After all we are arranging the business of the House for the convenience of the House.

SHRI P. K. DEO: This will be an encroachment on the time of the Private Members business.

MR. SPEAKER: Suppose the Report is taken up at 2.30 P.M.

SHRI HARI VISHNU KAMATH: Will the House sit beyond six? Discussion for three and half hours means 6.30 P.M.

MR. SPEAKER: If the House so desires, it will sit beyond six. If the House does not desire, it can continue later. It is a matter for the House to decide. It is not for me to decide. I am at your disposal. You decide.

SHRI P. K. DEO: Let us stick to this List of Business.

MR. SPEAKER: That is all right.

SHRI RAVINDRA VARMA: May I suggest that we may stick to the Order Paper.

MR. SPEAKER: I will stick to that.

SHRI HITENDRA DESAI (Goddhra): We want to know whether the Reports on the Scheduled Castes and Scheduled Tribes will be taken up? Otherwise, we may not wait here.

MR. SPEAKER: That will be taken up.

SHRI VAYALAR RAVI (Chirayinkil): We will go as per the suggestion of the Minister of Parliamentary Affairs.

MR. SPEAKER: All right.

That Report will be taken up after the Motions are disposed of.

SHRI HITENDRA DESAI: That is tomorrow. Otherwise we will have to wait unnecessarily.

MR. SPEAKER: Tomorrow.

13.10 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at seven minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair.]

TEA (AMENDMENT) BILL—Contd.

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA): Sir, I am very grateful to the House as also to the hon. Members for attaching this importance to a very important Board in the country. A reference has been made regarding the functioning of the Board and I know that there are certain deficiencies and may I, however, bring to the notice of the House...

श्री विनायक प्रसाद यादव : उपाध्यक्ष जी, मैंने ग्रमोंडमेंट दिया था, उसका क्या हुआ?

MR. DEPUTY-SPEAKER: It will come when we consider the Clauses.

SHRI MOHAN DHARIA: May I bring to the notice of the House the progress that the tea industry has made in this country? So far as acreage is concerned, the land under cultivation of tea which was to the tune of 3,42,000 hectares has gone up to 3,64,000 hectares which is the highest in the world.

As regards the yield which was of the order of 1,089 kgs per hectare if